

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
08	01/08/02	<p>None appears for the petitioner despite repeated call. Matter is adjourned to 06.08.02</p> <p><i>S Member (A). J Member (J).</i></p> <p>9. ORDER DT. 6.8.2002.</p> <p>None appeared for the applicant on 30.7.2002, and the case was adjourned to 1.8.2002 as last chance. Again on 1.8.2002 none <del>was</del> appeared for the applicant and the matter was posted <del>to</del> today. Today also despite repeated calls neither the applicant nor his counsel appeared. Sufficient opportunity has been given to the applicant and his counsel. Therefore, we have come to the conclusion that the applicant is not interested to <del>present</del> pursue his case. Therefore, we dismiss but this O.A. for default/without any order as to costs.</p> <p><i>S. K. H. Member (Admn.) Member (Judl.)</i></p>	<p>M.A-151/97 has been filed for appropriate orders (stay), copy not served.</p> <p><i>M 5/3/97 Bench order No. 2</i></p> <p>Copy of M.A. has not been served in A.S.C. for order. Adjourned to 6.3.97</p> <p><i>M 5/3/97 Bench</i></p> <p>A copy of the order No. 3, dt. 6.3.97 given to the applicant's counsel.</p> <p><i>S. K. H. 18/3 18.03.97 S. D.</i></p> <p>Order 3 may be here.</p> <p>Rescind the Courtier not filed ad 3 to 21/3/97</p>
			<p><i>17/3/97 S. D.</i></p>